

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.219 – IA 501 of 2020  
ITEM No.220 – IA/364(AHM)2023  
ITEM No.221 – IA/435(AHM)2023  
in  
**CP(IB) 66 of 2017**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Reliance Commercial Finance Ltd  
V/s  
Anil Ltd

.....Applicant

.....Respondent

**Order delivered on: 10/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Liquidator : Mr. Rasesh Sanjanwala, Sr. Adv. a.w Mr. Dhruvit Shah  
For the Purchaser : Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Shramik Bhat  
For the State Tax : Mr. Mitesh Amin, Sr. Adv. & AAG a.w Mr. Chintan Dave, Adv.  
For the Respondent : Mr. Navin Pahwa, Sr. Adv.

**ORDER**

**IA 501 of 2020, IA/364(AHM)2023 & IA/435(AHM)2023**

Written submissions are filed by all the parties. Interim relief, if any, in IA 364 of 2023 is to continue till the order passed.

Orders are reserved.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**